

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
MYCOZOOM BIOTECH INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mycozoom Biotech India Private Limited
2.	Date of incorporation of corporate debtor	08.03.2019
3.	Authority under which corporate debtor is incorporated / registered	RoC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100DL2019FTC347036
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg. Off.: 23/7, Second Floor Old Rajender Nagar, Delhi – 110060
6.	Insolvency commencement date in respect of corporate debtor	05.02.2024 (Order recd. on 12.02.2024)
7.	Estimated date of closure of insolvency resolution process	03.08.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	M/s RR Insolvency Professionals LLP Reg no.: IBBI/IPE-0056/IPA-1/2022-23/50009
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add.: C-51, RDC, Raj Nagar, Ghaziabad – 201002 Email: ipreshma@rrinsolvency.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add.: II/E-64 Nehru Nagar, Ghaziabad. U.P. – 201001 Email: ibc.mbipl@gmail.com and cc: rakesh.jindal@rrinsolvency.in
11.	Last date for submission of claims	26-02-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Forms Web link: https://ibbi.gov.in/en/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mycozoom Biotech India Private Limited on 05.02.2024 (order recd. on 12.02.2024).

The creditors of Mycozoom Biotech India Private Limited, are hereby called upon to submit their claims with proof on or before 26.02.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

CA IP Rakesh Jindal

For and on behalf of RR Insolvency Professionals LLP

IBBI/IPE-0056/IPA-1/2022-23/50009

Validity of AFA: AA1/50009/02/191224/20007 valid till 19/12/2024

Date: 15.02.2024

Place: Delhi

INDIA LEASE DEVELOPMENT LIMITED
 Regd Office: MGF House, 4/17-B, Asaf Ali Road, New Delhi - 110002
 Phone: 41520070, Fax No.: 41503479
 Website: www.indialease.com, E-mail: info@indialease.com
 CIN: L74899DL1984PLC019218 | GSTIN: 07AAAC1049R1ZB

NOTICE OF POSTAL BALLOT AND REMOTE E-VOTING

Members of India Lease Development Limited are hereby informed that pursuant to Section 108 and 110 of the Companies Act, 2013 and Rule 20 and 22 of Companies (Management and Administration) Rules, 2014 and various Circulars issued by MCA in this regard (recent Circular No. 11/2022 dated 28.12.2022) and Regulation 44 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations) and other applicable laws, rules the company is seeking approval of members by Special Resolution for the appointment of Sh. Dinesh Agrani (DIN: 00591448) as Non Executive Independent Director for a period of five years from February 09, 2024 to February 08, 2029 through Postal Ballot by voting through electronic means ("remote e-voting") only.

The dispatch of Notice of Postal Ballot to the Members has been completed on **February 14, 2024** only by email to those Members whose email IDs are registered with the Registrar and Share Transfer Agent (RTA) and Depositories in compliance with MCA circulars and SEBI circulars and the same is available on the website of the Company <https://www.indialease.com/PostalBallot.html> website of the BSE at www.bseindia.com and on website of CDSL at www.evotingindia.com

The company has appointed Anjali Yadav & Associates, Practising Company Secretaries as Scrutinizer for conducting the remote e-voting process through Postal Ballot in a fair and transparent manner.

The company has engaged the services of CDSL to provide remote e-voting facility. The company has fixed **Friday, February 09, 2024 as the "Cut off date"** to ascertain the eligibility of members to vote by remote e-voting. The remote e-voting facility will be available during the following period:-

Commencement of Remote e-voting	Thursday, February 15, 2024 at 09:00 Hours IST
End of Remote e-voting	Friday, March 15, 2024 at 17:00 Hours IST
EVSN	240209002

E-voting shall not be allowed beyond 05:00 p.m. on Friday, March 15, 2024 and the e-voting module shall be disabled by CDSL and members will not be allowed to vote thereafter.

In case of any queries regarding the E-voting facility, Members may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under "Help Section" or write an email to helpdesk.evoting@cdslindia.com. Alternatively, the Members may also write an e-mail to the Company at info@indialease.com for any queries/information.

The results of the Postal Ballot shall be announced within two working days and shall be uploaded in the website of the company and will be communicated to BSE and CDSL.

By order of the Board For India Lease Development Limited
 Rohit Madan
 Manager, Company Secretary & CFO
 ACS : 13636
 Place: New Delhi
 Date: February 14, 2024

SOUTH INDIAN Bank
 Regional Office - Delhi
 The South Indian Bank Ltd
 3rd Floor, Plot No.21, 21/1, Pusa Road, Karol Bagh, New Delhi -110005,
 Phone-011 4233 1664/ 011 4512 866/ 7982865660
 email-roi1008@sib.co.in/ qc1008@sib.co.in

E - AUCTION SALE NOTICE
 Ref: DEL/CRD/SAR/45/2023-24 Date: 14.02.2024

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

- [1] M/s. Savemax Wholesale Club Private Limited, 401 'D' Mall, Netaji Subhash Place, New Delhi - 110034 also at 806-807, Udayog Vihar, Phase V, Gurgaon, Haryana - 122001
- [2] Mr. Vaibhav Singh, S/o Sh. Gian Chand Singh, 25/75 Shakti Nagar, Delhi - 110007.
- [3] Ms. Seema Gupta, W/o Sh. Gian Chand Singh, 25/75 Shakti Nagar, Delhi - 110007

Notice is hereby given to the public in general and in particular to the borrower/guarantors that the below described immovable properties mortgaged to the South Indian Bank Ltd, Branch Karol Bagh (Secured Creditor), the physical possession of which has been taken by the Authorised Officer of The South Indian Bank Limited (Secured Creditor), will be sold on "as is where is" basis, "as is what is" and "whatever there is" condition on 11.03.2024 for recovery of an amount of Rs. 27,44,70,517.95 (Rupees Twenty Seven Crores Forty Four Lakhs Seventy Two Thousand Five Hundred Seventeen and Paise Ninety Five Only) as on 13.02.2024 with future interest, costs and expenses etc. thereon due to The South Indian Bank Limited, Branch Karol Bagh (Secured Creditor), from the above mentioned Borrower(s) and guarantor(s).

Name of Property Owner	M/s Savemax Wholesale Club Private Limited
Description of property	All that part and parcel of commercial unit no.A-42, admeasuring super area 2806 sq. ft on Atrium Floor of commercial complex known as "Parker Mall" situated at G.T. Road, N.H. 1, Sector-62, Kundli, Sonapat, Haryana morefully described in conveyance deed bearing no. 2853 dated 21.11.2016 registered with Sub-Registrar-Rai, Sonapat Haryana, owned and possessed by M/s. Savemax Wholesale Club Private Limited-bounded on the North: Passage & Unit No. A-37, South: Side Set Back /Drive way, East: Unit No. A-41, West: Unit No. A-43.
Reserve Price	Rs. 1,13,64,300.00/- (Rupees One Crore Thirteen Lakhs Sixty Four Thousand Three Hundred Only)
Earnest Money Deposit (EMD)	Rs. 11,37,000/- (Rupees Eleven Lakhs Thirty Seven Thousand Only) EMD shall be deposited on or before 08.03.2024 by 05.00 PM
Bid incremental amount	Rs. 10,000/- (Rupees Ten Thousand Only)
Encumbrances known to the Bank	To the best of knowledge and information of the Authorized Officer, there is no encumbrance with respect to the mortgaged property. The intending bidders should make their own independent inquiries regarding the encumbrances, maintenance charge, land use, statutory dues, electricity charges etc. and title of property and should inspect and satisfy themselves prior to submission of bid.
Date and time of E-auction	11.03.2024 from 11.00 AM to 11.30 AM (with 5 minute unlimited auto extensions till sale is concluded)

For detailed terms and conditions of the sale, please refer to the link provided in web portal of South Indian Bank Ltd, (Secured Creditor) website i.e. www.southindianbank.com. Details also available at <https://bankauctions.in>. For any further clarification with regards to inspection of property, terms and conditions of the e-auction or submission of bids, kindly contact South Indian Bank Ltd on 7982865660 (contact number).
 Date : 15.02.2024
 Place : New Delhi
 Sd/-
 AUTHORISED OFFICER

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PNB HOUSING Finance Limited
 Regd. Office: 5th Floor, Antriksh Bhawan, 22, K.G. Marg, New Delhi-110011, Ph : 011-23357171, 23357172, 23705414, Website : www.pnbhousing.com
 Branch Office: 508 & 509, 5th Floor Commercial Complex, Cyber Heights, Gurgaon, Haryana-122002

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrowers to repay the amount as mentioned against each account within 60 days from the date of notice(s) of receipt of the said notice(s).

The borrower/s have failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of PNB Housing Finance Ltd. for the amount and interest thereon as per loan agreement. The borrower/s attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No.	Name of the Borrower/Co-Borrower/Guarantor	Demand Notice Date	Amount Outstanding	Date of Possession Taken	Description Of The Property Mortgaged
1.	HOU/LUC/0522/990775 LUCKNOW	Mr. Biswajit Biswas S/o Kumud Ranjan Biswas (Borrower) & Mrs. Anjana Biswas (Co-Borrower)	07/11/2023	Rs 14,31,764.73 (Rupees Fourteen Lakh Thirty One Thousand Seven Hundred Sixty Four & Paise Seventy Three Only) as on 07/11/2023	08-02-2024 (Symbolic)	All The Property Bearing On Khasra No 273/1, Village Sithaura Measuring 76.08 Sq.Metre, Bareilly, Uttar Pradesh North: Khet Babu Ram, South: Plot. Jaya, East: Road 12 Feet, West: Road 12 Feet/Wide

PLACE:- LUCKNOW, DATE:- 13.02.2024
 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

APOORVA LEASING FINANCE AND INVESTMENT COMPANY LIMITED
 CIN : L74899DL1983PLC016713; Ph. No: 0120-4372849 E-mail : apoorvaleasing@gmail.com; Website: www.apoorvaleasingfinance.com
 Regd. Off: Block-34, House no. 247, Tilokpri, Delhi-110091
 Corp. Off: C-1/9, Sec-31, Noida, Uttar Pradesh-201301

Extract of Standalone and consolidated Financial Results for the Quarter and nine month ended on 31st Dec., 2023

Particulars	Standalone			Consolidated		
	Quarter Ended on 31.12.2023	Year to date on 31.12.2023	Quarter Ended on 31.12.2022	Quarter Ended on 31.12.2023	Year to date on 31.12.2023	Quarter Ended on 31.12.2022
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited
Total Income from Operations (net)	138.62	362.70	92.60	138.62	378.34	92.60
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	119.39	297.85	62.36	119.33	313.28	62.24
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	119.39	297.85	62.36	119.33	3.28	62.24
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	89.34	222.89	46.67	89.30	228.55	46.58
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	75.55	224.08	58.98	75.76	222.41	61.63
Paid-up equity share capital (Face value Rs. 10 per share)	1,997.49	1,997.49	1,997.49	1,997.49	1,997.49	1,997.49
Earnings Per Share (of Rs. 10/- each) (for continuing and discontinued operations)						
Basic:	0.45	1.12	0.23	0.45	1.14	0.23
Diluted:	0.45	1.12	0.23	0.45	1.14	0.23

Notes:

- The above is an extract of the detailed format of Quarterly Financial Results for the three months ended and nine month ended on 31st December 2023 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Standalone and consolidated Financial Results for the three months ended on 31st December, 2023 are available on the Stock Exchange website www.bseindia.in and the Company's website www.apoorvaleasingfinance.com.
- # - Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind-AS Rules / AS Rules, whichever is applicable.

Apoorva Leasing Finance and Investment Company Limited
 Atul Singh Tyagi
 Managing Director
 DIN: 01335008
 Date : February 14, 2024
 Place : Noida

LOGIX CORPORATE SOLUTIONS PRIVATE LIMITED
 CIN: U74120DL1992PTC050460
 Registered Office: House No. 68, Ground Floor Block-C, Pkt-7, Sector-8, Rohini, Naharpur, North West Delhi, Delhi-110085
 E-mail: info@logixcorp.com

PUBLIC NOTICE

In compliance with the Para 5 of Notification No. DNBR. (PD) 029/CGM (CDS)-2015 issued by Reserve Bank of India on July 09, 2015, notice is hereby given that Logix Corporate Solutions Private Limited (the "Company"), a company incorporated under the Companies Act, 1956 and registered with the Reserve Bank of India (the "RBI") vide Certificate Number B-14.02247 as a Non Deposit taking Non-Banking Finance Company, having its Registered office situated at House No. 68, Ground Floor Block-C, Pkt-7, Sector-8, Rohini, Naharpur, North West Delhi, Delhi-110085 India, is intended to change in management of the company by appointing Mr. Pradeep Singh Solanki (DIN: 05279661) as a new director. The above Notice is being given pursuant to RBI Circular DNBR. (PD) C.C. No.065/03.10.001/2015-16 dated July, 09, 2015 and other relevant Regulations. The company has already obtained the prior approval for change of Management from RBI. Delhi vide letter No. P.V.(N.D.) S.No. S866/NBFC-BL/05.12.060/2023-24.

Any clarification/ Objection in this regard may be addressed to Department of Non-Banking Supervision, Reserve Bank of India, 6, Sansad Marg, Delhi-110001 within 30 days from the date of publication of this notice stating therein the nature of interest and grounds of objection. This public Notice is being issued by the Company.
 For Logix Corporate Solutions Private Limited
 Sd/-
 Mr. Chetan Kumar (Director)
 Date: 14.02.2024
 Place: New Delhi

केनरा बैंक Canara Bank
 भारत सरकार का उपक्रम
 सिंडिकेटेड सिस्टम A Government of India Undertaking

Regional office , Haldwani Kusumkhara, near Balaji Banquet Hall, Cheenpur, Haldwani Annexe-2A

NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

That Smt. Mamta Devi W/o Pramod Kumar has availed the following loans/credit facilities from our Canara Bank, Kashipur-I Branch from time to time:

Sl. No.	Loan No.	Nature of Loan/Limit	Date of Sanction	Loan Amount	Liability As on 20.11.2023	Rate of Interest (including 2% Penal)
1.	2795619000792	Housing Loan	20/02/2019	Rs. 20,00,000.00	Rs. 19,34,820.38	10.55%

The above said loan/credit facilities are duly secured by way of mortgagor of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by said borrower in our favour. Since you had failed to discharge the liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 18/11/2023. Hence, Bank had issued this notice to Borrower under Section 13(2) of the subject Act calling upon the borrower to discharge the entire liability of Rs. 19,34,820.38 (As on 20.11.2023) with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice (20.11.2023), failing which Bank shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, Borrower/Guarantor/Mortgagor are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent of the bank. This is without prejudice to any other rights available to the bank under the subject Act and/or any other law in force. The attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to Borrower/Guarantor/Mortgagor on 20.11.2023 by Registered Post to the last known address available in the Branch record, which was return to the bank.

SCHEDULE

Details of Security Assets

1	2	3
Name & Address of Borrower/Guarantor/Mortgagor	Brief Description of Immovable Property/ies	Name of Title Holder
1. Mamta Devi W/o Pramod Kumar (Borrower/Mortgagor), C/o Sudhir Kumar Sirsval BSNL Tower Colony, Bazpur Road Kashipur U S Nagar, Kashipur, pin 244713	Residential land in the name of Mamta Devi W/o Pramod Kumar situated at Village Gangapur Gussain(Apna Ghar) Tehsil kashipur, Dist. U S Nagar Bearing House No. 129, Khata No. 109, Khasra No. 158/8/1 Min measuring 1080 square feet. Boundaries - East: House No. 130, West: House No. 128, North: Rasta 25 feet wide, South: Villa No. 114.	Smt. Mamta Devi W/o Shri Pramod Kumar
2. Shri Sudhir Kumar Sirsval S/o Manohari Lal (Guarantor), BSNL Tower Colony, Bazpur Road Kashipur, Kashipur, Pin 244713		

Date : 15.02.2024 Place : Haldwani, Distt. Nainital Authorised Officer

केनरा बैंक Canara Bank
 भारत सरकार का उपक्रम
 सिंडिकेटेड सिस्टम A Government of India Undertaking

Regional office , Haldwani Kusumkhara, near Balaji Banquet Hall, Cheenpur, Haldwani Annexe-2A

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

That Shri Jaspal Singh S/o Shri Mohan Singh has availed the following loans/credit facilities from our Canara Bank, Bajpur-I Branch from time to time:

Sl. No.	Loan No.	Nature of Loan/Limit	Date of Sanction	Loan Amount	Liability As on 29.12.2023	Rate of Interest (including 2% Penal)
1.	3486619000080	Housing Loan	10/01/2017	Rs. 10,00,000.00	Rs. 10,11,299.97	13.40%

The above said loan/credit facilities are duly secured by way of mortgagor of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by said borrower in our favour. Since you had failed to discharge the liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 09/01/2024. Hence, Bank had issued this notice to Borrower under Section 13(2) of the subject Act calling upon the borrower to discharge the entire liability of Rs. 10,11,299.97 (As on 29.12.2023) with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice (10.01.2024), failing which Bank shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, Borrower/Guarantor/Mortgagor are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent of the bank. This is without prejudice to any other rights available to the bank under the subject Act and/or any other law in force. The attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to Borrower/Guarantor/Mortgagor on 10.01.2024 by Registered Post to the last known address available in the Branch record, which was return to the bank.

SCHEDULE

Details of Security Assets

1	2	3
Name & Address of Borrower/Guarantor/Mortgagor	Brief Description of Immovable Property/ies	Name of Title Holder
1. Shri Jaspal Singh (Borrower/Mortgagor) S/o Shri Mohan Singh Village- Raita Bhikampur, PO- Fauzi Colony, Tehsil Bajpur, Distt. U S Nagar	Residential Land & Building in the name of Shri Jaspal Singh S/o Shri Mohan Singh & Shri Beer Singh S/o Shri Mohan Singh situated at Village Raita, Tehsil Bajpur, Dist U S Nagar bearing Khata No. 00034, Khasra No. 86/1/2 Min measuring 6806 Square feet or 632.52 Square meters. Boundaries: East: land of Seller, West: River, North: 5 meter wide Rasta, South: Land of Seller.	Shri Jaspal Singh & Shri Beer Singh
2. Shri Beer Singh (Guarantor/Mortgagor) S/o Shri Mohan Singh, House No. 39, Village Raita Bhikampur, PO- Fauzi Colony Tehsil Bajpur, Distt. U S Nagar, Pin- 262401		

Date : 15.02.2024 Place : Haldwani, Distt. Nainital Authorised Officer

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Regional office , Haldwani Kusumkhara, near Balaji Banquet Hall, Cheenpur, Haldwani Annexe-2A

DEMAND NOTICE

NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

That Smt. Pooja D/o Shri Banwari Lal & DINESH has availed the following loans/credit facilities from our Canara Bank, Rudrapur Branch from time to time:

Sl. No.	Loan No.	Nature of Loan/Limit	Date of Sanction	Loan Amount	Liability As on 12.12.2023	Rate of Interest (including 2% Penal)
1.	160000376070	Home Loan	03/12/2021	Rs. 19,00,000.00	Rs. 19,51,461.00	11.45%
2.	164001613470	Home Loan Secure	09/12/2021	Rs. 1,37,790.00	Rs. 1,33,529.00	11.50%
3.	164003483878	Home Loan Secure	09/06/2023	Rs. 6,00,000.00	Rs. 6,18,062.78	11.35%

The above said loan/credit facilities are duly secured by way of mortgagor of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by said borrower in our favour. Since you had failed to discharge the liabilities as per the terms and conditions stipulated, the Bank has classified the debt as NPA on 29/11/2023. Hence, Bank had issued this notice to Borrower under Section 13(2) of the subject Act calling upon the borrower to discharge the entire liability of Rs. 27,03,052.78 (As on 12.12.2023) with accrued and up-to-date interest and other expenses, within sixty days from the date of the notice (12.12.2023), failing which Bank shall exercise all or any of the rights under Section 13(4) of the subject Act. Further, Borrower/Guarantor/Mortgagor are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent of the bank. This is without prejudice to any other rights available to the bank under the subject Act and/or any other law in force. The attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets. The demand notice had also been issued to Borrower/Guarantor/Mortgagor on 12.12.2023 by Registered Post to the last known address available in the Branch record, which was return to the bank.

SCHEDULE

Details of Security Assets

1	2	3
Name & Address of Borrower/Guarantor/Mortgagor	Brief Description of Immovable Property/ies	Name of Title Holder
1. Pooja D/o Banwari Lal (Borrower /Mortgagor), 301 Ward No 08, Rampura, Rudrapur, U S Nagar- 263153.	EMT of residential house situated at village Barirai, Tehsil Gadarpur, Dist U S Nagar bearing Survey No. 00820 Varga 1 Ga, Khasra No. 1401, Min measuring 840 square feet or 78.07 square meter. Boundaries - East: A rasta 3.962 meter (13 feet) & Nahar, West : Land of Diwakar Rana, North: Land of vendor, South: Land of vendor.	Pooja D/o Shri Banwari Lal
2. Smt. Neetu W/o Bhagwan Das (Guarantor), Ward No 08 Rampura, Rudrapur, Udhham Singh Nagar-263153.		
3. Dinesh (Co Borrower), 191 Ward No 8, Rampura, Rudrapur, U S Nagar Pin - 263153.		

Date : 15.02.2024 Place : Haldwani, Distt. Nainital Authorised Officer

JAGAT TRADING ENTERPRISES LIMITED
 CIN: L74899DL1982PLC014411

Registered Office: 208, Magnum House-II, Karampura Community Centre, New Delhi-110015, Ph: 011-45090162
 E-mail Id: jagattradingenterpriseslimited@gmail.com, Website: www.jtel.co.in

STATEMENT OF STANDALONE UNAUDITED RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2023

Sl. No.	PARTICULARS	Current Quarter ended	Previous Quarter ended	Previous Year ended
		31.12.2023	31.12.2022	31.03.2023
		(Unaudited / Reviewed)	(Unaudited / Reviewed)	(Audited)
1	Total Income from operations	17,935.00	1,443.97	8,069.89
2	Net Profit / (Loss) for the period (before Tax, Exceptional and / or Extraordinary items)	(21,441.58)	(1,402.78)	(6,875.89)
3	Net Profit / (Loss) for the period before Tax (After Exceptional and / or Extraordinary items)	(21,441.58)	(1,402.78)	(6,875.86)
4	Net Profit / (Loss) for the period after Tax (After Exceptional and / or Extraordinary items)	(21,851.86)	(1,401.32)	(6,429.45)
5	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after Tax) and other Comprehensive Income (After Tax))	(21,893.89)	(1,412.81)	(6,485.48)
6	Equity Share Capital	50,816.40	50,816.40	50,816.40
7	Reserve (Excluding Revaluation Reserves) as shown in the Audited Balance sheet of previous year	62,386.88	68,872.37	62,386.88
8	Earnings Per Share (FV of Rs. 10/- each) for continuing and discontinued operations)	</		

